

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 60271/2024

[Arising out of impugned final judgment and order dated 16-10-2023 in FAFO No. 2968/2003 passed by the High Court of Judicature at Allahabad]

RAJ HIND YADAV & ANR.

PETITIONER(S)

VERSUS

ORIENTAL INSURANCE COMPANY LTD. & ORS.

RESPONDENT(S)

(IA No. 104890/2025 - CONDONATION OF DELAY IN FILING
IA No. 104892/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 104891/2025 - EXEMPTION FROM FILING O.T.)

Date : 02-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) : Mr. P. N. Mishra, Adv.
Mr. Umesh Dubey, AOR
Mr. Piyush Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The submission is even if cross objections were beyond time, the, petitioner is entitle to fair and reasonable compensation and, therefore, the High Court could not have refused to enhance the compensation awarded by the Trial Court.

2. Delay condoned.

3. Leave granted.

4. Issue notice.

(JAGDISH KUMAR)
COURT MASTER (SH)

(NIDHI MATHUR)
COURT MASTER (NSH)